

13.06 hrs.

PAPER LAID ON THE TABLE

REVENUE & ANNUAL REPORT OF TUNGA-  
BHADRA STEEL PRODUCTS LTD. FOR  
1973-74

THE DEPUTY MINISTER IN THE  
MINISTRY OF WORKS AND HOUS-  
ING (SHRI DALBIR SINGH): On  
behalf of Shri A. C. George, I beg to  
lay on the Table a copy each of the  
following papers (Hindi and English  
versions) under sub-section (1) of  
section 619A of the Companies Act,  
1956:—

- (1) Review by the Government on  
the working of the Tunga-  
bhadra Steel Products Limited,  
for the year 1973-74.
- (2) Annual Report of the Tunga-  
bhadra Steel Products Limited,  
for the year 1973-74 along  
with the Audited Accounts and  
the comments of the  
Comptroller and Auditor  
General thereon.

[Placed in Library. See No. LT-8812/  
74].

NOTIFICATION UNDER REPRESENTATION  
OF THE PEOPLE ACT, 1950

THE MINISTER OF STATE IN THE  
MINISTRY OF LAW, JUSTICE AND  
COMPANY AFFAIRS (DR. SAROJINI  
MAHISHI): I beg to lay on the Table  
a copy of the Notification No. S.O. 699  
(E) (Hindi and English versions) pub-  
lished in Gazette of India dated the  
6th December, 1974 making certain  
amendments to Schedule VII to the  
Delimitation of Parliamentary and  
Assembly Constituencies Order, 1966,  
under sub-section (2) of section 9 of  
the Representation of the People Act,  
1950. [Placed in Library. See No. LT-  
8813/74.]

MR. SPEAKER: MR. Samar Guha  
wanted to say something. He is not  
here

NOTIFICATION UNDER ESTATE DUTY ACT,  
1953

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
PRANAB KUMAR MUKHERJEE): I  
beg to lay on the Table a copy of Noti-  
fication No. G.S.R. 1324 (Hindi and  
English versions) published in Gazette  
of India dated the 14th December, 1974  
making certain amendment to Notifica-  
tion No. 11/F No. 297/1/72-ED dated  
the 27th March, 1973, under sub-  
section (2) of section 33 of the Estate  
Duty Act, 1953. [Placed in the library.  
See No. LT- 8814/74.]

REVIEW & ANNUAL REPORT OF HINDUS-  
TAN SHIPYARD LTD., VISAKHAPATNAM  
FOR 1973-74 AND REPORT & CERTIFIED  
ACCOUNTS OF SHIPPING DEVELOPMENT

FUND COMMITTEE FOR 1972-73

THE MINISTER OF STATE IN THE  
MINISTRY OF SHIPPING AND  
TRANSPORT (SHRI H. M. TRIVEDI):  
I beg to lay on the Table—

- (1) A copy each of the following  
papers Hindi and English  
versions) under sub-section (1)  
of section 619A of the Compa-  
nies Act, 1956:—
  - (i) Review by the Government  
on the working of the  
Hindustan Shipyards Limited  
Visakhapatnam, for the year  
1973-74.
  - (ii) Annual Report of the  
Hindustan Shipyards Limi-  
ted Visakhapatnam, for the  
year 1973-74 along with the  
Audited Accounts and the  
comments of the Comptroller  
and Auditor General there-  
on. [Placed in library. See  
No. LT-8815/74.]
- (2) A copy of the report and  
Certified Accounts (Hindi and  
English versions) of the Ship-  
ping Development Fund Com-  
mittee for the year 1972-73,  
together with the Audit Re-  
port thereon, under sub-sec-  
tion (6) of section 16 of the

[Shri H. M. Trivedi]

Merchant Shipping Act, 1958.  
[Placed in Library. See No. LT-8816/74.]

**GUJARAT PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) RULES, 1974 AND A STATEMENT**

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH):** I beg to lay on the Table:

(1) A copy of the Gujarat Public Premises (Eviction of Unauthorised Occupants) Rules, 1974 (Hindi and English versions) Published in Notification No. GH/J/23/74/EVC-1173/A-I in Gujarat Government Gazette dated the 4th July, 1974 under section 18 of the Gujarat Public Premises (Eviction of Unauthorised Occupants) Act, 1972, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in library. See No. LT-8817/74.]

**ANNUAL REPORT OF HINDUSTAN LATEX LTD. FOT 1973-74**

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE):** I beg to lay on the Table a copy of the Annual Report of the Hindustan Latex Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (i) of section 619A of the Companies Act, 1956. [Placed in library. See No. LT-8818/47.]

**INDIAN IRON & STEEL CO. BOARD OF MANAGEMENT (ALLOWANCES OF THE MEMBERS) RULES, 1974**

**THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES**

**(SHRI SUKHDEV PRASAD):** I beg to lay on the Table a copy of the Indian Iron and Steel Company, Board of Management (Allowances of the Members) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 400 (E) in Gazette of India dated the 24th September, 1974, under sub-section (3) of section 16 of the Indian Iron and Steel Company (Taking Over of Management) Act, 1972. [Placed in library. See No. LT-8819/74.]

**ACCOUNTS OF ESIC FOR 1971-72, STATEMENT RE. CONVENTIONS AND RECOMMENDATION; AT 58TH SESSION OF ILC AND A STATEMENT RE. RATIFICATION BY INDIA OF ILO CONVENTION**

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA):** I beg to lay on the Table—

(1) A copy of the Audited Accounts (Hindi and English versions) of the Employees State Insurance Corporation for the year 1971-72 together with the Audit Report thereon, on, under section 36 of the Employees State Insurance Act, 1948. [Placed in Library. See No. LT-8820/74].

(2) A statement (Hindi and English versions) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Fifth-eight Session of the International Labour Conference held at Geneva in June, 1973. [Placed in Library. See No. LT-8821/74].

(3) A statement (Hindi and English versions) regarding the ratification by India of the International Labour Organisation Convention (No. 123) concerning the Minimum age for Admission to Employment Underground in Mines, 1965. [Placed in Library. See No. LT-8822/74].